

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.224- IA/775(AHM)2024  
in  
**C.P. (IB)/153(AHM)2024**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Rajradhe Finance Limited  
V/s

Ms.Sheetal Shantaram Chavan

.....Applicant

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Monaal J. Davawala, Adv.

For the Financial Creditor : Ms. Noopur Dalal, Adv.

**ORDER**

**IA/775(AHM)2024**

Heard the Ld. Counsel for the RP. It is observed that the respondent has not been accepting the notice or is present at the address even though the demand notice when issued was accepted. Further proceedings in the matter adjudicated is not progressing. As directed the RP also furnished a copy of the E-KYC. The Ld. Counsel for the financial creditor appeared. The financial creditor who was assigned the debt in the main petition will assist the Resolution Professional in identifying & serving the order passed along with his application to the Personal Guarantor by appropriate means and procedure and file affidavit within one month.

List for further consideration on 28.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**